

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No.8170 of 2021

Suraj Kumar Sao @ Suraj Kumar Saw

... Petitioner

-Versus-

The State of Jharkhand

... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
[Through Video Conferencing]

For the Petitioner

: Mr. Sachin Mahato, Advocate

For the State

: Mr. Abhay Kr. Tiwari, A.P.P.

Order No.02

Dated 06th September, 2021

Heard the parties.

The defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with Koderma P.S. Case No.65 of 2021.

The petitioner and others were suspected to have enticed away the daughter of the informant.

The statement of the victim has been recorded under Section 164 Cr.P.C in which, she has stated that she was having a love affair with the petitioner and both had decided to solemnize marriage. On 25.03.2021, both had eloped and had gone to Ranchi and thereafter to Bhuneshwar and finally to Hyderabad where they stayed for eight days and had also solemnized marriage. The petitioner appears to be in custody since 05.04.2021.

Regard being had to the 164 Cr.P.C statement of the victim, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Koderma in connection with Koderma P.S. Case No.65 of 2021.

(Rongon Mukhopadhyay, J.)

Raja/-